

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-07-2024 AT 10:30 AM**

CP (IB) No. 195/95/HDB/2022

AND

IA (IBC) 1442/2024 in CP (IB) No. 195/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Pridhvi Asset Reconstruction and
Securitisation Company Ltd

...Petitioner

AND

Mr. Kollipara Ravi Kumar
(Sri Pavana Keerthi Hotels India Pvt Ltd)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1442/2024

Learned Counsel Ms JVL Bharathi, for applicant present physically.

Before we could order notice to the respondent/Personal Guarantor. Learned Counsel Ms Sravya present through Video Conference for the respondent and stated that the matter is likely to be settled. Let the settlement if any be reported by next hearing date or objections if any be filed within 10 days as a last chance. Matter adjourned to 30.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)